

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-31(PB)/2018

IN THE MATTER OF:

Oriental Bank of Commerce
Vs
Lotus Auto Engg. Ltd. & Ors.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

**VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the APPLICANT :- Mr. S. K. Sharma, Advocate

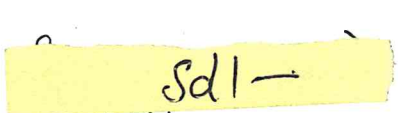
For the CORPORATE DEBTOR :- Mr. Sharad Kharra, Advocate
Mr. Sanjiv Chaudhary, Advocate

ORDER

Learned counsel for the petitioner is present. Learned counsel for the corporate debtor is also present and seek final indulgence in filing the reply. Taking into consideration the said representation, a week's time is finally granted to the corporate debtor to file its reply failing which the right to file reply will be closed. Copy in advance of reply to be made available to the learned counsel for the petitioner. Petitioner to file rejoinder if any, within five days thereafter.

Post the matter on 1st March 2018


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**(VARADHARAJAN)
MEMBER (JUDICIAL)**

**Deepak Kumar
05.02.2018**